

CENTRAL ADMINISTRATIVE TRIBUNAL,
MUMBAI BENCH, MUMBAI.

ORIGINAL APPLICATION NO.166 OF 2012

Date Of Decision:- 4th January, 2019.

CORAM: HON'BLE SHRI. R. VIJAYKUMAR, MEMBER (A).
HON'BLE SHRI. R. N. SINGH, MEMBER (J).

Shri. Joseph Daniel D'mello

Chargeman Gr.-I, 512, Army Base Workshop
Ordnance Estate, Khadki, Pune 411003.
(R/at:- Plot No.20, S. No.55 B,
Ghorpadigaon, Mundhwa, Pune 36.)

....*Applicant*

(Applicant by Advocate Smt. Sujatha
Krishnan)

Versus

1. **The Union of India, through**
The Secretary, Ministry of Defence, DHQ,
PO, New Delhi-11.

2. **The Commandant**

EME Records, PIN 902254.
C/o. 56 Army Post Office,

3. **The Commandant and MD**

512, Army Base Workshop
Ordnance Estate, Kahdki, Pune 411003.

....*Respondents*

(Respondents by Advocate Shri. N.K.
Rajpurohit)

ORDER (ORAL)

PER:- SHRI. R VIJAYKUMAR, MEMBER (A).

1. Heard Smt. Sujatha Krishnan, learned counsel for applicant and Shri. N.K. Rajpurohit, learned counsel for respondents.

2. At the outset, the learned counsel for the applicant states that during the pendency of the matter, the applicant has received the relief sought and therefore, the application is rendered infructuous.

3. In the circumstances, this OA is disposed of as having become infructuous with no order as to costs.

(R.N. Singh)
Member (J)

(R. Vijaykumar)
Member (A)

srp

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